श्री समापति : ग्रभी मैंएक किताब पढ़रहाथा शिनला पर। उसमें लिखा है कि प्यानों लेकर मज़दूर चढ़ताथा पहाड पर ग्रीर उसकी चार ग्राने मिलते थे

## Black marketing and hoarding of essential commodities

\*142. SHRI M. BASAVARAJU: Will the Minister of CIVIL SUP-PLIES be pleased to state the steps Government have so far taken or propose to take for checking black marketing and hoarding of essential commodities?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): A statement  $i_S$  laid on the Table of the Sabha.

## Statement

To deal with hoarders and blackmarketeers, the State Governments/ Union Territories are fully empowered under the Essential Commodities Act, 1955 and orders issued under as well as the Prevention Blackmarketing and Maintenance Supplies of Essential Commodities Act, 1980. The State Governments being the enforcing authorities have been periodically advised to make maximum use of the powers available to them under these Acts. In tion to the enforcement of orders, public distribution system is being strengthened and expanded to make it a permanent feature of the economy. Necessary steps have also been taken to increase production and procurement of selected essential commodities in close cooperation with the State Governments and other Union Ministries.

राव बीरेन्द्र सिंह: पहले सब पूछेगे या मैं जवाब दू।

श्री सभापति : ग्रभी तो नीरस्त ग्रीर ग्रानेवाले हैं। SHRI M. BASAVARAJU: Sir, hoarding and blackmarketing are very serious anti-social offences. May I know whether the Government proposes to provide adequately for deterrent punishment for such offences and make such offences non-bailable under the law?

RAO BIRENDRA SINGH: Sir, that legislation has already been passed. Rajya Sabha had passed it earlier, and the Lok Sabha passed it yesterday. We have got very wide support in this House as well as in the other House, and now we are trying to make

MR. CHAIRMAN: You must implement it.

RAO BIRENDRA SINGH: That is the intention.

MR. CHAIRMAN: I think that is about all. What can we do?

SHRI M. BASAVARAJU: It is mentioned as bailable. That is why I have put this question specifically. It should be made non-bailable. Otherwise, the people with connections with higher-ups will escape all the punishment. Will the Government consider to make it non-bailable?

MR. CHAIRMAN: I do not know whether the distinction between bailable and non-bailable really exists now because of the amendment of the Criminal Procedure Code. In my days, that was there. But today they go and take anticipatory bail, which I never gave in my whole career of 25 years.

SHRI M. BASAVARAJU: Sir, since the country is groaning under the vehemence of the malady of the growing tendency of black-marketing and hoarding amongst unscrupulous elements, even at a time when we are having bumper crops, may I know what stringent measures are being taken by the Central and State Governments to unearth hoardings; if so, the details thereof? May I also know whether it is a fact that raids for unearthing of hoarding of essential commodities have lately

become few and far between; if so, what are the reasons for glackness in efforts on the part of the Government machinery?

SINGH: . RAO BIRENDRA there is no slackening in the efforts on the part of the Central Government or the State Governments. And the proof is that we have put through this new piece of legislation. We have amended the Essential Commodities Act as well as the Prevention of Blackmarketing and Maintenance Essential Supplies Act. The differnence between bailable and nonbailable is very well known to you, better than anybody else. It has also been provided that this offence will be non-bailable under the Essential Commodities Act. But, Sir as you know, the only difference is that whereas if an offence is bailable the police can enlarge the accused on bail, if it is non-bailable, the accused has to be produced before a court. It is not that no bail will be granted to any accused. That cannot be provided under any law. We have been very vigilant. It is wrong to suggest that our efforts are slackening. More than 30,000 cases are being prosecuted under the Essential Commodities Act; at present, they are in courts. And even under the other Act, the Prevention of Blackmarketing Act, which was passed only last year. one year, orders were passed for deten\_ tion of more than 340 persons-345 or 346 persons.

AN HON. MEMBER: It is not a large number.

RAO BIRENDRA SINGH: So action has been taken. The States are taking action to de-hoard essential commodities and to prosecute people who are hauled up.

SHRI ARVIND GANESH KUL-KARNI: Sir, may I know . . . (Interruptions).

MR. CHAIRMAN: He has taken hold of the House.

SHRI ARVIND GANESH KUL-KARNI; Please bear with me.

MR. CHAIRMAN: I have borne with you for two years.

SHRI ARVIND GANESH KUL-KARNI: I did not follow you. I would have replied, but I could not hear it. Sir the hon. Minister in his reply has said that the State Governments being the enforcing authority are periodically advised to make maximum use of the powers available. This is one good advice given by the Government of India. Secondly, he has also just now said that, whether the offence is bailable or non-bailable. persons are being arrested etc. Mr. Minister, you know that cement is one of the essential commodities. Here is the order of the Government of Maharashtra, No. ACA 118-1/CM dated the 8th July, 1981. 20,000 bags of cement has been passed on to big contractors in Bombay by the Chief Minister of Maharashtra out of his own quota and he collected Rs. 40 per bag for some trust. And the Secretaries mentioned are . . . Well, they are very small people. I need not mention them. The Minister of Cvil Supplies is aware that in Maharashtra such type of anti-social. anti-people policies are pursued because the slum dwellers are just route from the road sides and despatched elsewhere, while the contractors. eight of them, got 20,000 bags of cement by paying Rs. 40 per bag over and above controlled price. I would like to know whether there is provision under their new Essential Commodities Act to deal with action of such Chief Ministers, regarding which I have given the quotation. If the Chair permits, I will place all these on the record of the House so that the Minister can go through all the original record of this matter. What is your reaction to this?

RAO BIRENDRA SINGH: Sir, I did noot expect a senior Member like hon. Mr. Kulkarni would try to politicalise this issue . (InterrupII

tions . . . when the question is general . . . (Interruptions)

SHRI ARVIND GANESH KUL-KARNI: What is politics in it? don't terruptions) Mr. Minister. blame the Opposition. (Interruptions) When cement is passed on for Rs. 40 per bag and you are approving it what do you mean by that? (Interruptions).

SHRI PILOO MODY): One thief has been caught charging money for cement. It makes no difference to what party he belongs.

SHRI ARVIND GANESH KUL-KARNI: Please don't use those popular and cheap gimmicks. (Interruptions).

RAO BIRENDRA SINGH: Sir, as you very well know, the rules do not permit accusations like this to be made against a person, a Chief Minister . . .

MR. CHAIRMAN: Who cannot defend himself.

RAO BIRENDRA SINGH . . . who cannot defend himself in this House.

SHRI M. KALYANASUNDARAM: You are there to defend him.

RAO BIRENDRA SINGH: I have no information at all about the case that Mr. Kulkarni has stated . . . (Interruptions).

SHRI ARVIND GANESH KUL-KARNI: Sir may I pass on to you . . .

NAGESHWAR PRASAD SHAHI: This is published in all the newspapers.

SHRI ARVIND GANESH KUL-KARNI: Sir, I am passing on to you the original letter of the Government of Maharashtra. . . (Interruptions).

SHRI RAMANAND YADAV: Sir. what is this? (Interruptions). ,

RAO BIRENDRA SINGH: Sir. on a point of order. I object to this procedure being adopted in this House that papers are being passed on to the hon. Chair like this. Let him write to the Government with responsibility and we shall look into this matter. (Interruptions) I can only say that to my mind, this . . . (Interruptions).

MR CHAIRMAN: I have returned it to him. (Interruptions).

NAGESHWAR SHRI PRASAD SHAHI: Mr. Chairman, on a point of order. Any Member can show any paper to the Chair.

SOME HON. MEMBERS: No.

SHRI NAGESHWAR PRASAD SHAHI: Yes. How can you object?

MR. CHAIRMAN: Mr. Shahi, Mr. Kulkarni should show these papers to Minister.

SHRI NAGESHWAR PRASAD\* SHAHI He can also show it to the Chair

MR. CHAIRMAN: He should not (Interruptions) While in the House and while he is questioning the Minister, he should show all the papers to the Minister because I cannot answer on the basis of this . . . (Interruptions)

NAGESHWAR PRASAD SHRI SHAHI: He can show it to the Chair.

SHRI ARVIND GANESH KUL-KARNI: I cannot do anything otherwise. I can write to him. That is different. If I pass on anything to him directly, it is an affront to the House and the Chair. I can only hand it over to you.

MR. CHAIRMAN: There is such a thing . . . (Interruptions) I will rule on it.

SHRI PILOQ MODY: I can understand why everybody is afraid of holding these papers. . \*

MR. CHAIRMAN: Nobody is afraid of holding these papers. The point is this . . . (Interruptions).

श्री रामेश्वर सिंह: मैं सत्तारुढ़ दल के लोगों को यह याद दिलाना चाहता हं कि जब यह विपक्ष में बैठे थे, तो उस वक्त दो फोटो हम लोगों ने-एक तरफ से श्री कल्पनाथ राय और एक तरफ से मैं--दोनों लोगों ने जाकर चेयर को दिखाई थीं। यह जनता पार्टी की सरकार के समय की बात मैं कर रहा हं।

एक माननीय सदस्य: सुरेश की... (ब्यवधान)

SHRI ARVIND GANESH KUL-KARNI: The Chair put it in pocket. (Interruptions).

SHRI PILOO MODY: I am not blaming you for that. That was a democratic error.

श्री रामेश्बर सिंहः तो चेयर में जो होगा, उसको पेपर दिखाने का हमको पूरा इक है।..(व्यवधान) ग्रापको पता है . . . (ब्यवधान)

MR. CHAIRMAN: There is a wellrecognised method that if you have got anything in your possession, you can ask for the Minister's explanation to it. The Minister can say "I won't answer it unless I see it," Then you show it to him. Who am I to see, because my seeing would not help the Minister? (Interruptions) You can show it to him and he will have a look into it.

SHRI PILOO MODY: But he can put questions to the Minister through the Chair?

MR. CHAIRMAN: That is just because it is a dead Chair.

SHRI PILOO MODY: The Chair is dead or alive depends upon the occu-

to Questions

MR. CHAIRMAN: I think any occupant may be dead before long. Now. please listen, seriously I rule on this, The ruling is that if you have anything in your possession of which the Minister is not aware, it is your duty to show it to him in his chambers and then take his explanation. That is the usual practice.

SHRI ARVIND GANESH KUL-KARNI: Through the Chair.

BIRENDRA SINGH: They should give prior notice of it.

MR. CHAIRMAN: I decline to the post office, an instant post office, because I must read what I am passing on to him. Now, I am returning these papers to Mr. Kulkarni and in the light of my ruling, he should give them to the Minister direct. And don't think it is very proper to name a Chief Minister in this House has no right to defend himself in this House. This is one of the etiquettes of our House. (Interruptions).

SHRI PILOO MODY: As per the ruling of the Chair it has been now handed over to the Minister

SHRI ARVIND GANESH KUL-KARNI: Sir, I have handed it over to the Minister and I wait for reply before the end of this Session.

RAO BIRENDRA SINGH: If they expect replies from the Government on accusations like this, they should have first given notice to the Chair of such questions. They cannot bring in accusations like this.

MR. CHAIRMAN: You cannot reply to it just now.

RAO BIRENDRA SINGH: Sir, I would also request that this should not go on the record of this House when he has handed over this paper

Oral Answers

SHRI ARVIND GANESH KUL-KARNI: No, no . . .

RAO BIRENDRA SINGH: This has been done informally only. It has been brought to my notice not under your orders....

SHRI ARVIND GANESH KUL-KARNI: No, Sir. It was under your ruling....

MR. CHAIRMAN: When I said that it should be handed over to the Minister, I meant that it should be handed over to him in his chambers, otherwise, everyday volumes of papers like this will be sent here.

SHRI ARVIND GANESH KUL-KARNI: Sir, what is this?

RAO BIRENDRA SINGH: Therefore, Sir, I am giving back this paper to Mr. Kulkarni now.

श्रो शिव चन्द्र सा: सभापति महोदय, मेरा पोइन्ट भ्राफ ग्रार्डर है...

श्री जे० के० जेन: यह क्या संसद का मजाक बनाया जा रहा है यहां पर...(ध्यवधान)...

SHRI ARVIND GANESH KUL-KKARNI: Sir, what is this? The Minister has violated your ruling.

SHRI PILOO MODY: I submit that the Minister has defied the ruling of the Chair.

MR. CHAIRMAN: No, he has not.

**श्री शिव चन्द्र झाः**्हमारा पौइन्ट त्राफा ब्रार्डर सुनिए तो ।

MR. CHAIRMAN: Mr. Shiva Chandra Jha, please sit down.
आप इस दिमियान में क्यों पड़े रहे हैं ?
यह मामला तय हो ग्रया है मिस्टर कुलकर्णी का और मिनिस्टर का।

श्री जे॰ के॰ जंन: सभापित महोदय, यह एक खिलवाड़ हो गया है क्या ? क्या ग्राप ने इजाजत नहीं दी ? ग्रापने कहा उन के बारे में कि पेपर दे ीजिए । ग्रापने उन को इजाजत दी क्यों ? वे इस तरह से ग्राएक्यों ? . . . (व्यवधान)

श्री शिव चन्द्र हा : सभापति महोदय, यह हाउस की बात है, it becomes the property of the House and every Member has a right to say...

MR. CHAIRMAN: Reporters, not to record this . . .

SHRI PILOO MODY: What is this order about the record? Please tell us. You may do everything else as you like. Everything is happening here. But the record of the House must not be tampered with.

MR. CHAIRMAN: No, it is not being tampered with.

SHRI PILOO MODY: Sometimes it is being tampered with under your orders. This sort of erasion of record is not going to set things right...

MR. CHAIRMAN: I know . . .

SHRI PILOO MODY: Let there be at least a record of all these things.

MR. CHAIRMAN: Now what do we do?

SHRI ARVIND GANESH KUL-KARNI: Sir, the Secretary-General said that it should not go on record. I plead with you, Sir, whatever has transpired has gone on record, and you must uphold my right to ask a question and get a reply. As per your direction I handed over the paper to the Minister and now he has again brought it back to me. I again hand it over to you. It is an orphan of.. (Interruptions)

RAO BIRENDRA SINGH: Please don't bring in the Secretariat here.

MR. CHAIRMAN: The remark about an absent Chief Minister who is in another State, is not to go on record.

SHRI PILOO MODY: You cannot protect these crooks, much as you like

..MR. CHAIRMAN: No, I am sorry, I am not protecting anybody....

SHRI PILOO MODY: I do not know why you become a party to protecting crooks. You should realise how many crooks there are in this country . . .

श्रो जे के जेन: इन को रोका जाय । क्या मजाक बना रखा है ?

MR. CHAIRMAN: I am not protecting anybody, Mr. Piloo Mody. I think you are really exceeding the limits of propriety when you say this kind of thing. I can also use strong words. I know half the dictionary but I am not using such words against you. What I am saying is that anything that has been said against an absent Chief Minister who cannot defend himself in this House must be erased.

SHRI PILOO MODY: What is so special about a Chief Minister? Tell me. I can take you through the records of Parliament and show you a thousand such instances, even a hundred thousand cases. Things have been said about such persons from both sides of the House which have not bees erased. A chief Minister becomes precious because he is doing dirty work. Because of his dirty work, there are any number of people who want to protect him . . .

MR. CHAIRMAN: No, there is no question of protecting anybody.

श्री नागेश्वर प्रसाद शाहीं : चेयरमैन सर, मझे निवेदन करना है कि जब से संसद बनी है तब से आप लोक सभा और राज्य सभा के पूरे रिकार्ड को देख लें।

SHRI J. K. JAIN: Sir, don't listem to him.

श्री नागेश्वर प्रसाद शाही: यहां संसद में मुख्य मंत्रियों के विरुद्ध श्रारोप लगाये गये हैं ?

MR. CHAIRMAN: But that may be wrong.

श्री नागेश्वर प्रसाद शाहो: ग्राप पूरी बात सुन लें । यह मसला रूल्म कमेटी के सामने डिस्प्यूटेड है, दो साल से चला ग्रा रहा है कि जो ग्रादमी संसद में मौजूद न हो उस का नाम हम लेंगे या नहीं लेंगे । यह मसला डिस्प्यूटेड है, इस लिए कन्वेंशन है.

श्री भोष्म नारायण सिंह : कोई कन्वेंशन नहीं है।

श्री नागेश्वर प्रसाद शाही : मुझे मौका तो दोजिए ग्रपनी को कह लेने का. उस के बाद ग्रपनी बात कहियेगा । इसी हाउस में, श्रीमन, जनता रेजीम में दर्जनों चीफ मिनिस्टर्स के खिलाफ ग्रारोप लगाये गये हैं। यह हम लोगों का राइट है कि ग्रगर कोई चीफ मिनिस्टर या कोई मिनिस्टर कोई ऐसी चीज करता है जो करप्शन हो या और कोई बात हो तो हम यहां पर उस मामले को उठाते हैं। इतना बड़ा देश है। बीसियों चीफ मिनिस्टर हैं । वह कोई गड़बड़ करते हैं तो हम नहीं उठायेंगे तो कौन उटायेगा । इस लिए, श्रीमन, मैं चाहुंगा कि इस इशु पर म्राप रुलिंग सोच-विचार कर दें । ऐसी कुलिंग मत दें, यह मैं निवेदन करना चाहता हूं।

श्री सभापति : मेरी रूलिंग है कि नाम नहीं लिया जायेगा । (व्यवधान) श्री नागेश्वर प्रसाद शाही : देखें, इम ने इसी हाउस में सी. की. गुणा का नाम लिया है, इसी हाउस में हम ने जगल्नाथ मिश्र का नाम लिया है। दूसरों के नाम लिये हैं। (इयबधान)

SHRI PILOO MODY: Hundreds of such cases are there.

भी नागेश्वर प्रसाद शाही: हल्ला नत करो । (व्यवधान)

भी भीवम नाशायन सिंह: गलत है।

भी नापेश्वर प्रसाद शाही: ग्राज ग्राप सरकार में हैं। दो साल के बाद विपक्ष में हो सकते हैं। इसलिए ऐसा कन्वेशन कायम कीजिए जो हैल्दी कन्वेंशन हो। इसलिए मैं चाहता हूं कि इस पर विचार कर के ग्राप हुलिंग हें।

SHRI M. KALYANASUNDARAM: Sir, on a point of order. (Interruptions).

DR BHAI MAHAVIR: Sir, ...

SHRI PILOO MODY: I suppose, Rao Saheb, this is Parliament. (Interruptions).

SHRI M. KALYANASUNDARAM: Sir, on a point of order. (Isterruptions).

SHRI ARVIND GANESH KUL-KARNI: Why have you created this problem, Rao Saheb? You should have rejected. Why did you bring all these papers? You are responsible for this and I am not responsible for this. (Interruptions).

SHRI M. KALYANASUNDARAM: Sir, on a point of order. Please hear me, Sir. (Interruptions).

MR. CHAIRMAN: I do not want a debate.

SHRI M. KALYANASUNDARAM: Not a debate. Just hear me, Sir.

MR. CHAIRMAN: All of you hear me, please.

SHRI K. K. MADHAVAN: Sir, you have to adhere to the ruling you have given. You are creating a very bad precedent in parliamentary affairs. (Interruptions) This is very wrong. At this rate, no decision can be taken in parliamentary matters. No decision will be possible. (Interruptions).

SHRI SHRIDHAR WASUDEO DHABE: Sir, you have no right to do that (Interruptions).

SHRI K. K. MADHAVAN: Sir, 1 want to make a submission.

MR. CHAIRMAN! Please sit down. (Interruptions)

DR. BHAI MAHAVIR: Sir. . . .

MR. CHAIRMAN: Please sit down. Everybody should sit down. (Interruptions). I accept the suggestion of Mr. Shahi that the Rules Committee is considering this matter and I shall make my ruling later after studying the rule of the Rules Committee. For the time being, may I request the honourable Members not to take the name of any person, till the Rules Committee has decided, who cannot defend himself?

AN HON, MEMBER: No. (Interruptions).

SHRI RAMESHWAR SINGH: No. 7 (Interruptions).

SHRI ERA SEZHIYAN: No. Sir, (Interruptions).

SHRI ARVIND GANESH KUL-KARNI: I think this is only a request (Interruptions). I thisk it is only a request and not a ruling.

SHRI PILOO MODY: Your request will receive the utmost consideration, Sir. (Interruptions).

MR CHAIRMAN: This is only a request.

SHRI ERA SEZHIYAN: Sir, there is already a rule in existence which is regarding the conditions of admissibility of questions.

MR. CHAIRMAN Which rule is that?

SHRI ERA SEZHIYAN: It is rule 47(2) (vi). It says that the question "shall not ask as to the character or conduct of any person except in his official or public capacity;" The words "except in his official or public capacity" are there. So, a question can be asked as to the conduct of a person in his official or public capacity and, therefore, he has put the question. The rule is there and it clearly says so. It is rule 47(2) (vi).

SHRI PILOO MODY: This rule is meant for people who are genuinely incapacitated for certain reasons to defend themselves and this is not meant for Ministers who have a battery of the publicity people, a battery of policemen and a battery of the CID people. (Interruptions).

MR. CHAIRMAN: Shall we proceed with our work? (Interruptions).

SHRI PILOO MODY: Yes. Next question. (Interruptions).

SHRI ARVIND GANESH KUL-KARNI: Sir, you ruled that I should hand over this thing to him.

MR. CHAIRMAN: In his chambers (Interruptions). I said, "in his chambers."

SHRI ARVIND GANESH KUL-KARNI: Then, Sir, kindly allow me to ask my question. (Interruptions). I will ask my question. You allow me to ask my question.

MR CHAIRMAN: What question?

SHRI ARVIND GANESH KUL-KARNI: On this issue. Sir. I ask my question on this. Before could ask my question on this. Sir. you know, there were arguments and counter-arguments. Now, Sir. I will ask a specific question. (Interruptions) Shahiji, please, Sir, may I know from the honourable Minister whether he is aware that in Maharashtra the State Government is indulging in this act of accepting Rs. 40 and they have released 20,000 bags Would you, Mr. Minister cement? with this House favour assurance to make an and get all this information which am sending to you by another letter which you may examine and put before this House? Would you assure that? And if it is found correct, would you take proper action against government officers?

RAO BIRENDRA SINGH: Sir, the reply to the first part of this question is that I am not aware of what the honourable Minister has alleged here.

AN HON. MEMBER: You find it out. (Interruptions).

MR. CHAIRMAN: Please say, 'Member' and not "Minister" You are getting confused.

RAO BIRENDRA SINGH: I am sorry. It is the honourable Member. Regarding the second part of his question, Sir, after I have received, if I receive, any material from him...

MR. CHAIRMAN: In your chamber.

RAO BIRENDRA SINGH: . . . in my chamber or by post or if he hands it over to me outside in the lobby, I will certainly go into it carefully and take appropriate action.

MR. CHAIRMAN: Mr. Kulkarni, will you please take your papers back?

SHRI ARVIND GANESH KUL-KARNI: Thank you very much for keeping them with you.

MR. CHAIRMAN: Now, I think we had enough of it. Everybody wants to make a submission. I have no time to give you.

Yes, Mr. Rameshwar Singh. जरा रामेश्वर सिंह जी को सुन लें किं तो गाड़ी नहीं चलेगी।

SHRI J. K. JAIN: You called my name first. It is my chance.

MR. CHAIRMAN: Mr. Jain, you will get the last word.

SHRI DINESH GOSWAMI: I also wanted to make a submission.

श्री रामेश्वर सिंह : मैं ग्रपनी बात कहने के साथ साथ प्रक्त पूछ रहा हूं। मैं ग्रपनी बात कह रहा हूं कि इसी सदन में चन्द्रभान गुप्त का नाम लिया गया है, इसी सदन में बनारसी दास का नाम लिया गया है। लेकिन उसे छोड़ दीजिए। मैं ग्रब ग्रपना प्रक्र पूछ रहा हूं।

श्री सभापति : हां, ग्राप प्रश्न पूछिये । : : : : : : : :

श्री रामेश्वर सिंह : मंत्री जी ने वताया है कि 34 हजार केसेज पेंडिंग पड़े हुए हैं कालाबाजारी श्रौर चोरबाजारी करने वाले जो लोग हैं उन 34 हजार लोगों के नाम उन्होंने बतलाये...

**एक भाननीय सदस्य :** नाम नहीं बननाये ।

श्री रामेश्वर सिंह : हां, टोटल संख्या ग्राप ने बतायी तो मैं पूछना चाहता है कि इस में किनन ऐसे लोग है कि जिन

की हैसियत 10 लाख से ऊपर की है श्रीर क्षितने लोग ऐसे हैं कि जो 500 या 2000 रुपये की हैिस्यत रखते हैं। मेरा प्रश्न है कि ग्राप ने जिन 34 हजार लोगों को बन्द किया है उस में आदती श्रीर बड़े लोगों की संख्या कितनी है श्रीर उन में से कितनों पर ग्राप ने मुक्तदमा सायम किया है ग्रीर वह कितने ऐसे लोग इस देश में हैं मल्टीनेशनल या मल्टी इंडस्ट्रियलिस्ट जिन पर ग्राप ने इस सिलिसिले में मुकदमा चलाया है ? और मेरा प्रश्न है कि ग्रमुल जो मक्खन है श्राप वह मक्खन किस रेट पर बेच रहे हैं ? और का यह मार्केट में सूलभ है ? श्रौर क्या यह प्योर है या इस में मिलाबट है ? यह भी हमारा सवाल है कि जो मक्खन श्राप साधारण जनता को दे रहे हैं, आम जनता को, जो उस को इस्तेमान भरती है, उस में कितने परसेंट मिलावट है ग्रौर वह कितना शुद्ध है ?

श्रो पीलू मोदी: जो म≉खन स्राप . पर लगाया गया उस में भी मिलाबट थी।

श्री रामेश्वर सिंह: श्रीमनृ, मेरा सीधा सीधा यह भी प्रश्न है कि जा कोयला दिया जाता है, मैंने पिछली बार भी प्रश्न उठाया था और मैं इस के लिये ज्यादा समय नहीं लूगा, लेकिन जब ग्राप ने मौका दिया है तो मेरा प्रश्न पूरा हो जाने दीजिए, तो मैं जानना चाहता हूं कि क्या सरकार को मालूम है श्रीर इस बात की उस को जानकारी है कि कितने बड़े लोगों को श्राप ने कोयला दिया है? यह एक आवश्यक वस्तु है श्रीर जो बड़े लोग हैं वे तो गैंस इस्तेमाल करते हैं.

श्री सभापति : मक्खन का किस्मा तो मुन लीजिए पह्ने, फिर कोयले का प्रका पृष्ठियेगा ।

भी रामेश्वर सिंह: में प्रधन पूछ रहा हं इस लिये कि यह साधारण जनता के जीवन के साथ लगा हुन्ना है। इसी लिये मैं पूछ रहा हूं कि जो कोयला आप ने दिया है वह कितने हजार टन कोयला ब्राप ने किन-किन लोगों को दिया है श्रीर क्या ग्राप 20 हजार रुपया ले कर एक इज़ार टन कोयला दे रहे हैं और इस में जिन लोगों को कोयला दिया गया है उस में कितने एम०एल०ए० ऋौर कितने एम० बी० हैं जो रेकमेंडेशन करा कर ले गये हैं ? क्या उन पर भी श्राप मुकदमा क्लायेंगे ? क्या मिनिस्टर साहब उन बड़े नोगों पर ग्रौर बड़े ग्रक्षशरों पर भी जिन्होंने स्मगलिंग की है स्रौर काला-बाजारो की है उस पर भी म्कदमा चलायोंगे? यह मेरा सवाल है। (•यवधानः)-

. राव बीरेन्द्र सिंह: श्रानरेबिल मेम्बर ने बताया कि 34 हजार लोग हैं जिन पर मृकदमा जल रहा है, जन का कहना है कि मैं ने यह संख्या बतायी । पहले तो मही दुक्सत नहीं है।

मैंते 30 हजार से ज्यादा कहा है , 34 हजार नहीं कहा है ।

भो समापति: चार हजार से कोई खाम फर्क नहीं पड़ना है।

राष बीरेन्द्र सिंह: उनमें से कितने बड़े हैं ग्रीर कितने छोटे हैं, उनकी न तो तफसील रखते हैं ग्रीर न ही उनका क्रेक अप रखते हैं । हमारी निगाह में वे सब बोर हैं चाहे वे बड़े हों चाहे छोटे हो।

भी रामेश्वर सिंह: ग्राप बडे चोरों को नहीं पकड़ते हैं ... (ज्यवधान)। मही तो मेरा कहना है कि ग्राप बडे लोगों को बंद नहीं करते हैं, बडे लोगों पर मुकदमा नहीं चलाते हैं, छोटे लोगों पर मुकदमा चलाते हैं। SHRI SANKAR PRASAD MITRA: The hon. Minister is not appreciating the point. His case is that only the smaller tradesmen are prosecuted and the bigger people are escaping. Let him answer that.

राध बीरेन्द्र सिंह: पहले आप एक सवाल का जवाब तो सुन लीजिये। बाद मे और इजाजत मिले तो दूसरा सवाल भी कर लीजिये।

SHRI PILOO MODY: He was explaining to you what the question was

राव बोरेन्द्र सिंह: दूसरी बात मैं यह भ्रज करना चाहता हूं कि भ्रगर माननीय सदस्य को छाटे चोरों से हमददी है भीर वे सिर्फ वड़े चोरों के ही खिलाफ हैं तो सरकार का यह रवेया नहीं है।

श्री रामेश्वर सिंह: छोटे के साथ हमारी हमदर्वी है अगर आप बड़ों को छोड देंगे। बड़ों को अगर आप छोड़ देंगे तो छोटे के साथ इमारी हमदर्दी है ...(व्यवधान)।

राध बारेन्द्र सिंहः ऐसा मालूम पडता है कि आप बडे चोरों को पकड़ने का ज्यादा ख्याल रखते हैं ... (ब्यवधान)

श्री ज•के० जैन: ग्राज मालूम हुग्रा कि ग्राप चोरों के हमदर्द≪हैं।

राव बीरेन्द्र सिंह: मैं यह कहना चाहता हूं कि आपकी ही डजाजत से कानून में संशोधन किया गया है, प्रावधान किया गया है कि इस प्रकार के अपराधों में तीन महीने की सजा नाजमी होगी और हयकड़ी भी पडेगी। इसमें बडे-छोटे का कोई सवाल नहीं है। बड़ों के लिये ही यह बनाया गया है। छोटे तो जुर्माना देकर या जमानत पर छूट जाते हैं। लेकिन अब बड़ों पर भी

हथकड़ी लगेगी। दोनों के लिये यह कानून बनाया गया है। इस कानून का मतलब यह है कि बड़े लोग हों या छोटे लोग हों, अगर वे चोरी करते हैं, चोर बाजारी करते हैं, जमाखोरी करते हैं तो उनको सखत सजा दी जाये। माननीय सदस्य के दिमाग में जो यह बात है कि चोरों को पकड़ने के लिये इंतजाम किया जाये, उन्हीं के लिये यह कानून बनाया गया है।

भो पोलु मोरी: अब तक आपने किसी को पकड़ा है ?

राव बोरेन्द्र सिंह : जिसको ग्राप कहते हैं उसको पकड़ लेते हैं . (ब्यवधान)

भी रामेश्बर सिंह :श्रीमन्, हम ग्रापको बतायेंगे ... (ज्यवद्यान)

राष बोरेन्द्र सिंह : दूसरी बोत इन्होंने मख्खन की कही है । मैं ग्रम्ल मख्खन का इस्तेमाल नहीं करता हूं।

भी पीलू मोदी: ग्राप घर के मख्खत का इस्तेमाल करते हैं।

राय बीरेन्द्र सिंह: मैं गाय और भेंस के दूध से बने मख्खन का इस्तेमाल करता हूं। प्राप जानते हैं कि अमूल मख्खन की संस्था किसानों की को आपरेटिव संस्था है। इस में जो इंग्रिएन्ट्स होते हैं और उनका जो परसेंट होता है वह बकायतदा मुकर्रर होता है कि इस में इतना फेट होगा इतने दूसरे तत्व होंगे। उसके अन्दर कोई खराबी मिले तो उसकी जांच करने के लिये हम तैयार हैं। वक्तन फक्तन इसकी जांच होती रहती है। अगर माननीय सदस्य की कोई खास शिकायत हो, चाहे वह कोई भी मख्खन हो तो उसकी हम जांच करके उनको बतलायेंगे।

जहां तक कोयले का ताल्लुक है, उसका संबंध तो मेरी मिनिस्ट्री से नहीं है ... (व्यवधान)। भो रामेश्वर तिह: मैंते कोयले की चोरबाजारी के लिये पूछा है।

राव बीरेन्द्र सिंह: ग्राप ने तो भव मुझे कोयले का दलालभी ठहरा दिया है।

भी रामेश्वर सिंह : आप जानते हैं कि कोयले को ग्राम गरीब जनता इस्तेमाल करती है । यह आवश्यक वस्तुओं में ग्राता है । आप इसका मुनासिब उत्तर दें।

राव बीरेन्द्र सिंह: यह ठीक है कि कोयला एसेंसियल वामोडिटो है। कोयले का हम बन्दोबस्त करते हैं ग्रीर ग्राम जनता को मुनासिय कीमत पर कोयला मिले, इसकी हम कोशिश करते हैं। इसमें ग्रगर कोई खास शिकायत हो तो माननीय सद प हमको लिख कर भेज सकते हैं। उनकी हर बात पर हम ग्रमल करेंगे, उस पर पूरा विचार करेंगे श्रीर जांच करके उनको बतायेंगे कि हमारी जांच का क्या मतीजा निकला ... (ग्यवधान)।

भी समायित: आप .बैठ जाइय, धाप से कोयला का किस्सा मैं बहुत दका सुन चुका हूं।

श्री रामेश्वर सिंह: श्राप के श्रादेशों का हम पालन करेंगे । मैंने जो सवाल किया है उसका उत्तर नहीं दिया गया है। मैंने यह पूछा है कि जो लोग कायले की होल्डिंग करते हैं, चोरवाजारी करते हैं, जनता को परेशान करते हैं, क्या उनके विकद्ध श्रापने कोई कदम उठाये है?

भी सभापति: अब आप का सावन खत्म हुआ। अरेबिक में एक कहाबत है:

'AL HADEEDO YAFLAHU BIL HADEED' लोहे को लोहा काटता है। जैन साहब भाप सवाल पुछिये।

श्री जे के जेन: सभापित महोदय,
मैं मंत्री जी से यह जानना चाहता हूं
कि देसी घी जो दुकानों श्रीर गोदामों
में पड़ा हुआ है फिर भी दिल्ली के लोगों
को वह 50 रु किलो में भी नहीं मिल
रहा है श्रीर उसके न मिलने के कारण
वन्स्पित घी की कीमतें बढ़ रहीं हैं श्रीर
ब्यापारी इसका नाजाइज फायदा उठा
रहे हैं। यह देसी घी कहीं मिल रहा है
तो संसद भवन में, 35 रुपये किलो के
हिसाब से मिल रहा है श्राप हाल ही में
देसी घी के डिब्बे देख सकते हैं। तो मैं
मंत्री महोदय से पूछना चाहता हूं कि लोगों
को देसी घी ठीक रेट पर दिलवाने के
संबंध में श्राप वया उपाय कर रहे हैं?

राव बीरेन्द्र सिंह: देसी घी की कीमत के ऊपर चेयरमेंन साहब कोई पाबन्दी नहीं है। ग्रगर मेरी जाति राय पूछी जाये तो में यह चाहूंगा कि देसी घी किसानों का जितना मंहगा बिके उतना भच्छा है।

भी सभापतिः मिलता ता है ही नहीं।

राव बीरेन्द्र सिंह: मिलता है। कीमत बढ़ा दें।

जहां तक कारखाने की बनी हुई चीज का ताल्लुक है, वनस्पित की कीमत के बारे में हमने समझौता करने, मैनुफैंक- बरस के साथ, उनको पाबन्द किया है कि 192 रु० एक्स फैक्टरी रेट पर बेचने के लिये उन को जिम्मेदार बनाया है प्रोर होलसेल लेवल श्रीर रिटेल लेवल परभी मुकर्र श्रुदा कीमतों के उपर दिलवाना यह उनकी जिम्मेवारी है, बरना उनके

खिलाफ कार्यवाही होगी। इस फैस्टिवल सीजन के लिये हमने काफी माला में उन को काफी इम्पोटेंट आयल दिया है ताकि कमी न हो जाय बाजार के अन्दर श्रीर कैन्जुमर्स को ठीक श्रीर मनासिव कीमत के ऊपर यह बनस्पति मिल जाये। तो बनस्पति के ऊपर हम कन्द्रोल कर रहे हैं। इसके इम्पोर्टेंड स्नायल हम फेयर प्राइस शाप्स के माध्यम से काफी तक्सीम करा रहे हैं। साढ़े तीन चार लाख टन के करीब इम्पोर्टेड भ्रायल हम तर्क्साम करा रहे हैं। जितनी स्टेट्स की जरुरत है पाम-म्राल्ईव मौर दूसरे तेल की, एस० टी० सी० के जरिये इम्पोट होता है श्रीर एस० टी० सी० उसकी हर स्टेटस को मुहैया करती है ग्रोर हम इसका डिस्ट्रीब्य्शन करते हैं सिविल संग्लाई मिनिस्ट्री के अन्दर यह सप्लाई करते हैं। किसी स्टेट के ग्रन्दर से यह शिकायत श्राई है कि उनको एडिबल श्रायल नहीं मिला है।

भी जै० कै० जैन : महोदय मेरा सवाल यह था। मामले को इस तरह से नटालें।

मेरा निवेदन है मंत्री जी से कि किसानों की जितना पैसा पहुंचे श्रष्टा है। हम सभी यह चाहते हैं। लेकिन क्या मंत्री जी यह जानते हैं कि किसानों के नाम पर व्यापारी श्रीर जमाखोर इस घी को जमा किये हुए हैं। जो प्रश्न मैंने मंत्री जी से किया था वह यह था कि किसान यह नहीं कर रहे है। जो जमाखोर श्रीर व्यापार तथा दुकानदार है वे इसको जमा किये हुए हैं। तो क्या मंत्री जी देसी घी को वहां से निकालने के लिये कार्यवाही करेंगे यह मेरा प्रश्न है ? यह मैंने नहीं कहा कि किसानों को पैसा न दो।

गव बीरेन्द्र सिंह : दुकानदारों के नास असली देसी घी मिलना बड़ा मुक्किल है। मैं माननीय सदस्य की राय दूंगा कि व सीधे किसानों से खरीदें।... (व्यवधान)

Oral Answers

श्री जे के जेन: मंत्री महोदय, किसानों के स्टोर खुलवायें दिल्ली के अन्दर। इसके लिये दिल्ली की जनता आपका मभार मानेगी श्रीर वह संतुष्टहों जायेगी (श्यवधान) . . . महोदय, इसका स्पष्टीकरण -हौना बहत जरूरी है। दिल्ली बबाह हो गया है, देसी घी यहां नहीं मिल रहा है मोर इस कारण से वनस्पति घी के दाम बढ़ रहे हैं ग्रौर इसके कारण हमारी केरकार की बदनामी हो रही है। तो मंत्री जी बतलायें कि क्यों वे दिल्ली के प्रन्दर किसानों के स्टोर खुलवायेंगे, देसी घी के ? .... (व्यवधान)...

· राष बोरेन्द्र सिंह: जैन साहब खुद इसका बन्दोबस्त कर दें। इसमें क्या दिक्कत है। वे किसानों की कोग्राप-रेटिव भी बना सकते हैं। जितनी दुकाने **ऋाप चाहते हैं खुलवाने को तैयार हूं पर** म्राप दुकानों का बन्दोबस्त करें किराये पर दिलाने को स्राप तैयार हों। (Interruptions)

DR. BHAI MAHAVIR: Mr. Chairman, Sir, has this side of the House lost all rights?

MR. CHAIRMAN: Next question.

\*143. [The Questioner (Shri B. C. Pattanayak) was absent. For answer vide col. 37-38 infra]

\*144. [The Questioner (Shri Dharamchand Jain) was absent. answer vide col. 38-39 infra]

\*145. [The Questiosers (Shrimati) Naima Heptulla and Shri Nand Kishore Bhatt) were absent. For answer vide col. 39 infra?

## Adoption of prevention of Water Pollution Act by the States

## \*146, SHRI GURUDEV GUPTA: SHRIMATI HAMIDA HABIB-ULLAH:†

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) what are the names of States who have not so far adopted the Prevention of Water Pollution Act, 1974; and
- (b) what steps have been taken by Central Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUS-ING (SHRI MOHAMMED USMAN ARIF): (a) The States of Manipur, Meghalaya, Nagaland, Orissa, Tamil Nadu and Sikkim have not so far adopted the Water (Prevention and Control of Pollution) Act, 1974.

(b) The Government is constantly pursuing the matter with the concerned States.

DR. BHAI MAHAVIR: Have you written off this side, Sir? (Interruptions). Sometime you permit half an hour to one Member at the cost of the rest of the House.

श्री सीताराम केसरी : मुझे प्रापसे एक निवेदन करना है। श्रवसर आपके कमरे में यह फैसला हो चुका है ग्रीर ग्रापके पास कई बार यह आरोप आया है कि हमारी तरफ से बहुत हल्ला होता है। मगर आज मैंने जो कांड देखा है, विरोधी दल के लोग जिस तरह से कर रहे हैं, मैं उनसे प्रार्थना करूंगा ... (व्यवधान)

<sup>†</sup>The question was actually asked on the Floor of the House by Shrimati Hamida Habibullah.